

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8292/2021

(Arising out of impugned final judgment and order dated 07-01-2021 in ANO. No. 1633/2020 passed by the High Court Of Judicature At Madras)

M/S BHARAT PETROLEUM CORPORATION LTD. & ANR.

Petitioner(s)

VERSUS

ATM CONSTRUCTIONS PVT. LTD.

Respondent(s)

(IA No. 86578/2023 - APPLICATION FOR PERMISSION, IA No. 124287/2021 - APPLICATION FOR PERMISSION, IA No. 101330/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 113750/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 72505/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAHFor Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Parijat Sinha, AOR
Ms. Pallak Bhagat, Adv.
Ms. Suveni Bhagat, Adv.
Ms. Reshmi Rea Sinha, Adv.For Respondent(s) Mr. S. Naga Muthu, Sr. Adv.
Mr. M. A. Chinnasamy, AOR
Mrs. C Rubavathi, Adv.
Mr. M Veeraragavan, Adv.
Mr. C Raghavendren, Adv.
Mr. V Senthil Kumar, Adv.
Mr. Ch.leela Sarveswar, Adv.
Mr. Devendra Pratap Singh, Adv.UPON hearing the counsel the Court made the following
O R D E R

Not taken up.

List the matter on 10.10.2023.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS(RANJANA SHAILEY)
COURT MASTER

